

ITEM NO.20

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).1000/2022

DR. JAYA THAKUR

Petitioner(s)

VERSUS

GOVERNMENT OF INDIA & ORS.

Respondent(s)

Date : 24-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Varinder Kumar Sharma, AOR
Mr. Varun Thakur Adv, Adv.
Mr. Shantanu Sharma Adv, Adv.
Ms. Deeksha Gaur Adv, Adv.
Mr. Brijesh Pandey Adv, Adv.

For Respondent(s) Ms. Aishwarya Bhati, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Dr. Arun Kumar Yadav, Adv.
Ms. Shraddha Deshmukh, Adv.
Ms. Deepabali Dutta, Adv.
Mr. Veer Vikrant Singh, Adv.

Mr. Manish Kumar, AOR
Mr. Ravi Shanker Jha, Adv.

Mr. Abhimanyu Tewari, AOR
Ms. Eliza Barr, Adv.

Ms. Swati Ghildiyal, AOR
Mr. Prashant Bhagwati, Adv.
Ms. Devyani Bhatt, Adv.

Mr. Lokesh Sinhal, Sr. A.A.G.
Dr. Monika Gusain, AOR

Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Abraham C. Mathew, Adv.
Mr. Alim Anvar, Adv.

Ms. Mrinal Gopal Elker, AOR

Mr. Saurabh Singh, Adv.
Mr. Divyansh Singh, Adv.
Ms. Aarushi Gupta, Adv.

Dr. Ravindra Chingle, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.

Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Sharma, Adv.
Ms. Anupama Ngangom, Adv.

Ms. K. Enatoli Sema, AOR
Ms. Limayinla Jamir, Adv.
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.

Mr. Rajiv Kumar Choudhry , AOR

Ms. Madhumita Bhattacharjee, AOR
Ms. Urmila Kar Purkayastha, Adv.
Mr. Sandeep, Adv.
Mr. Anant, Adv.

Mr. Sabarish Subramanian, AOR
Mr. Vishnu Unnikrishnan, Adv.
Mr. C. Kranthi Kumar, Adv.
Mr. Naman Dwivedi, Adv.
Mr. Danish Saifi, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Ms Aishwarya Bhati, Additional Solicitor General, states that pursuant to the order dated 10 April 2023, responses have been received by the Union government only from governments in Delhi, Haryana, West Bengal and Uttar Pradesh.
- 2 We direct all other States/Union Territories to submit their responses positively by 31 August 2023.

- 3 A copy of this order shall be made available to the Chief Secretaries of the remaining States/Union Territories for compliance.
- 4 The States/Union Territories, which are in default, are placed on notice that should there be any further default in submitting their responses, the Court would be constrained to take recourse to the coercive arm of the law.
- 5 List the proceedings on 6 November 2023.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(RENU BALA GAMBHIR)
COURT MASTER